

⑤

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.1323/97

New Delhi, this the 2nd day of September, 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman(J)  
Hon'ble Mr. N. Sahu, Member(A)

Asstt. Sub-Inspector (Ex)  
Kishori Lal No.3058/D,  
Presently posted at P.C.R.,  
R/o Vill- Jhujhulli,  
P.S. - Najafgarh  
New Delhi

...Applicant

(By Advocate : Shri Shanker Raju)

Versus

Union of India : Through

1. The Secretary  
Ministry of Home Affairs  
North Block  
New Delhi
2. Commissioner of Police  
Police Head Quarters  
I.P. Estate, MSO Building  
New Delhi
3. Dy. Commissioner of Police  
H.Q(I), Police Head Quarters  
I.P. Estate, MSO Building  
New Delhi

...Respondents

(By SI Naresh Kumar, Pairvi Officer,  
departmental representative)

ORDER(Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman(J) -

The counsel for the petitioner states that his case is squarely covered by our order dated 11.04.1997 in OA No.481/97. After a show cause notice, the respondents have filed the reply. The matter has come up for today for possible disposal. It is stated that the petitioner is similarly placed as that of the petitioner in the said case and the direction given by

d

8

this Court in the above stated order is also squarely applicable to him as well. It is stated that no appeal has been filed against the said order and in the circumstances, the orders passed by us on 11.04.1997 shall be applicable to the petitioner as well on a mutatis mutandis basis. The petitioner would be entitled to all the reliefs granted to the petitioner to the said OA.

2. This OA is allowed to the extent stated above.  
No order as to costs.

*N. Sahu*  
(N. Sahu)  
Member (A)  
/Kant/

*Dr. Jose P. Verghese*  
(Dr. Jose P. Verghese)  
Vice Chairman (J)

D

A